



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Aug/202526/9

DATED: 04/09/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Aug/202526/9 dated 04/09/2025 of Norms Committee - IV for the year 2025-26 was held on 04/09/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003267AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and decided to refer this case to Norms Committee-7 for examination and necessary amendments in existing SION H-302. The case stands deferred.	

Case No.	2 / NC/4/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00002233AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has requested a two-year extension for norms approved in NC Meeting No. NC/4/MEET/May/202425/3, dated 29.05.2023. After a detailed discussion, the committee decided to reject the request and advise the firm to submit a new application for prior fixation of norms as per Para 4.06 of the HBP-2023.	

Case No.	3 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00003772AM25
RA File Number	NA
Licence No and	NA

Date		
Norms Committee Decision:		
The committee considered the case as per the agenda for correction of export item description. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to correct the export description with the grade name and the revised the norms are under:		
Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (P560S)		
Qty.: 61800 Kg		
Import items:		
S. No.	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.2527 kg
2	Copolymer emulsion 1 (VAE)	0.2378 kg
3	Copolymer emulsion 2 (PU Based)	0.1005 kg
4	Rosin Esters	0.2010 kg
5	Polyacrylate based Thickener	0.0299 kg
6	FA based Emulsifier	0.0100 kg
7.	Mineral oil based Defoamer	0.0030 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	4 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	PLASTO POLYCHEM INDUSTRIE
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00000149AM26
RA File Number	072404000354 AM14
Licence No and Date	0710101248/10/01/2014
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, shipping bill details and bills of entry, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Qty Recommended
WHITE MASTER BATCH - CONTENTS 1) LLDPE 105 MT. 2) TITANIUM DIOXIDE 21 MT. 3) CALCIUM CARBONATE 174 MT.	300 MT	LLDPE	108.15 MT
		TITANIUM DIOXIDE	21.63 MT
		CALCIUM CARBONATE	179.22 MT

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	5 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SHREE BANKEY BEHARI LAL FLAVORS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00006887AM24
RA File Number	052404000250 AM19
Licence No and Date	0510407372/31/07/2018
Norms Committee Decision:	
The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents like% composition of each component in export to explain the case.	
The case stands deferred.	

Case No.	6 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ARTEK SURFIN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00001255AM25
RA File Number	039404000327 AM20
Licence No and	0310830522/24/07/2019

Date	
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • % active content of export. The case stands deferred	

Case No.	7 / NC/4/MEET/Aug/202526/9	
Case Status	Case Approved	
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025	
HQ File Number	HQRNORM REVIW00007404AM24	
RA File Number	039504000896 AM20	
Licence No and Date	0310833375/12/12/2019	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as follows:		
Export Item: SELF ADHESIVE PAPER (148 GSM +/-10 %)		
Quantity: 1.0 Sq. Meter		
Import Items:		
Sl. No.	Item Description	Qty. recommended
1.	Thermal Paper in jumbo roll(70 GSM +/- 10%)	1.04 Sq. Mt
2.	Adhesive (100% Solid)(rubber based hot melt)	0.020 kg
3.	Glassine Paper (60 GSM +/-10%)	1.04 Sq. Mt

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	8 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00002440AM26
RA File Number	152404000009 AM20
Licence No and Date	1510022206/22/01/2020
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents to explain the case. The case stands deferred.	

Case No.	9 / NC/4/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	GIRDHARS INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00349894AM22
RA File Number	052304000413 AM20
Licence No and Date	0510413449/24/01/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had been granted an Advance Authorization for the import item “HYDROGENATED SOYBEAN OIL GLYCERIDES / NATUREWAX S-130 / NATUREWAX S-155 / NATUREWAX,” which falls under Chapter 15 of the ITC (HS), under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(a)(i) of the Foreign Trade Policy (FTP) 2023, all vegetable/edible oils classified under Chapter 15, and as per Para 4.11(a)(x) of FTP 2023, all items with a basic customs duty exceeding 30% are not permitted under the self-declaration scheme. Such products must be applied for and processed under Para 4.06 of HBP 2023. In light of the above, the Committee provided the firm an opportunity for a Personal Hearing to clarify its position. During the hearing, the firm stated that the basic customs duty on the import item was 80% at the time of application for authorization but failed to provide a satisfactory explanation or credible evidence to demonstrate that the item does not fall under the ineligible category for self-declaration under para 4.07 of HPB-2023. After due consideration of the facts of the case, submissions, and relevant provisions of the FTP and HBP, the	

Committee decided as follows:

The request for fixation of norms under Para 4.07 of the HBP for the import item “*HYDROGENATED SOYBEAN OIL GLYCERIDES / NATUREWAX S-130 / NATUREWAX S-155 / NATUREWAX (ITCHS-15162099)*” is rejected.

The RA shall ensure that the authorization is regularized by payment of applicable customs duty and interest.

Case No.	10 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00002442AM26
RA File Number	152404000010 AM20
Licence No and Date	1510022208/06/02/2020
Norms Committee Decision:	
The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents to explain the case.	
The case stands deferred.	

Case No.	11 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MANI AGRO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00001244AM26
RA File Number	322404000137 AM20
Licence No and Date	3210079479/13/04/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	12 / NC/4/MEET/Aug/202526/9										
Case Status	Case Approved										
Party Name	SBL COLORTECH P LTD										
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025										
HQ File Number	HQRNORM REVIW00003494AM25										
RA File Number	039504000203 AM21										
Licence No and Date	0310836997/01/07/2020										
Norms Committee Decision:											
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>Disperse Red F3L(Dye Content NLT 76.82%)</td><td>1 Kg</td><td>Bromamine Acid</td><td>0.957 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	Disperse Red F3L(Dye Content NLT 76.82%)	1 Kg	Bromamine Acid	0.957 Kg
Export Item	Quantity	Import item	Quantity Recommended								
Disperse Red F3L(Dye Content NLT 76.82%)	1 Kg	Bromamine Acid	0.957 Kg								
RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Case No.	13 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00002443AM26
RA File Number	152404000002 AM21
Licence No and Date	1510022221/06/08/2020
Norms Committee Decision:	
The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents to explain the case.	
The case stands deferred.	

Case No.	14 / NC/4/MEET/Aug/202526/9		
----------	-----------------------------	--	--

Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003834AM25
RA File Number	NA
Licence No and Date	0310839610/19/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. It was noted that the firm obtained Advance Authorization No. 0310839610 dated 19.11.2020, under the Self Ratification Scheme (Para 4.07A) and requested norms fixation under Para 4.07 of the Self Declaration Scheme. The committee discussed the matter at length and decided to ask the firm to furnish proper justification of norms fixation of a self-ratified authorization. Additionally, RA-Mumbai is requested to share its comments on the applicant's request for norms fixation of a self-ratified authorization. The case stands deferred.	

Case No.	15 / NC/4/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00003532AM25
RA File Number	03AA04019963 AM21
Licence No and Date	0311001174/22/01/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that ad-hoc norms were fixed in the NC Meeting No. NC/4/MEET/Feb/202122/15 dated 16.02.2022, based on documents submitted with the application and by comparison with other applicants' data at that time. Therefore, the committee found no merit for re-fixation in the approved norms and decided to maintain the status quo of its earlier decision. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP	

Case No.	16 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025

HQ File Number	HQRNORM REVIW00006299AM25
RA File Number	02AA04004888 AM22
Licence No and Date	0211000733/24/05/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description. The case stands deferred.	

Case No.	17 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00110880AM22
RA File Number	02AA04006165 AM22
Licence No and Date	0211000780/09/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	18 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	WATER PROOF CORPORATION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00005632AM25
RA File Number	03AA04051767 AM22
Licence No and Date	0311005793/02/08/2021

Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows: Export item: GUMMED PAPER IN ROLLS (GREEN VENEER TAPE-WACO BRAND) (Net Content of raw kraft Paper = 527.83 MT) Qty.: 1066350 NUMBERS (NOS) Import item: 53 GSM KRAFT PAPER Qty.:554.222 MTs RA may take necessary action subject to compliance with other usual conditions of the HBP.
--

Case No.	19 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00004924AM25
RA File Number	03AA04044833 AM22
Licence No and Date	0311006608/01/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows: Export Item: LITHIUM CHLORIDE (99 PERCENTANHYDROUS) Qty.: 1 kg Import Item, LITHIUM CARBONATE Qty.: 0.966 Kg RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	20 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025

and Date	
HQ File Number	HQRNORM REVIW00006298AM25
RA File Number	02AA04031971 AM22
Licence No and Date	0211001458/03/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description. The case stands deferred.	

Case No.	21 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00006300AM25
RA File Number	02AA04035384 AM22
Licence No and Date	0211001580/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To give composition of export item and to give Chemistry i.e. chemical reaction of reactants and the products indicating molecular weight of both reactants and the products with yield of the reaction. • If only mixing is there, then to give the correct ratio of indigenous items that should be more than one. • Complete calculation of requirement of raw materials both imported and indigenous indicating net content and wastage. The case stands deferred.	

Case No.	22 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003832AM25
RA File Number	NA

Licence No and Date	0311011345/11/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. It was noted that the firm obtained Advance Authorization No. 0311011345 dated 11.02.2022, under the Self Ratification Scheme (Para 4.07A) and requested norms fixation under Para 4.07 of the Self Declaration Scheme. The committee discussed the matter at length and decided to ask the firm to furnish proper justification of norms fixation of a self-ratified authorization. Additionally, RA-Mumbai is requested to share its comments on the applicant's request for norms fixation of a self-ratified authorization. The case stands deferred.	

Case No.	23 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002002AM23
RA File Number	02AX04000198 AM23
Licence No and Date	0211002681/12/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	24 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002323AM23
RA File Number	02AX04000108 AM23
Licence No and Date	0211002767/28/07/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following • To give composition of export item and to give Chemistry i.e. chemical reaction of reactants and the products indicating molecular weight of both reactants and the products with yield of the reaction. • If only mixing is there, then to give reason for asking 1.28 kg of raw material/kg of export. The case stands deferred.	

Case No.	25 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003972AM23
RA File Number	02AX04000417 AM23
Licence No and Date	0211003256/31/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	26 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00005800AM23
RA File Number	02AX04000585 AM23
Licence No and Date	0211003690/18/01/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products.

After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation.

The case stands deferred.

Case No.	27 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00006158AM23
RA File Number	08AX04001717 AM23
Licence No and Date	0811007220/08/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export item: Optical Brightening Agent CI FlourescentBrightner 85 (OBA 872.84) (Active Component 80.63%)

Qty.: 112000 KILOGRAMS (Kg)

Import items:

S. No;	Item description	Qty. Recommended
1	Cyanuric Chloride	0.379 kg per kg of export
2	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.380 kg per kg of export
3	Aniline oil	0.184 kg per kg of export

4	Monoethanolamine	0.125 kg per kg of export
---	------------------	---------------------------

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	28 / NC/4/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00006342AM23
RA File Number	03AX04005526 AM23
Licence No and Date	0311021466/15/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the description of the export and import items lacked clarity. Therefore, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to reject the case. It was also decided to direct the firm to pay the customs duty and any other applicable duties to regularize the Advance Authorisation.

RA may take necessary action subject to compliance with other usual conditions of the HBP and FTP.

Case No.	29 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	SECURITY PRINTING AND MINTING CORPORATION OF INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00006744AM23
RA File Number	03AX04005807 AM23
Licence No and Date	0311021883/03/03/2023

Norms Committee Decision:

The committee considered the case based on the agenda and noted that firm has submitted that Numbering Wheels (Prefix Numbering wheel), Block for Numbering machine to print Signature and Mountain top with deno are used for printing of "Numbering" on Bank Notes. After detailed deliberation and based on recommendation of technical authority, the committee decided to approve the adhoc norms "As Applied for" on one time basis.

Note: - These norms are only for regularization purpose, no further Advance Authorization shall be issued based on above norms.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	30 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001410AM24
RA File Number	02AX04000138 AM24
Licence No and Date	0211004551/08/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	31 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001462AM24
RA File Number	02AX04000149 AM24
Licence No and Date	0211004569/10/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products	

"Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products.

After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation.

The case stands deferred.

Case No.	32 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002161AM24
RA File Number	07AX04000407 AM24
Licence No and Date	0711008371/23/06/2023
Norms Committee Decision:	
The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents to explain the case.	
The case stands deferred.	

Case No.	33 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00004199AM24
RA File Number	04AX04000201 AM24
Licence No and Date	0411005660/05/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following	
- The export item is POTASSIUM PENTABORATE and whether it is tetra hydrate or octahydrate. - To give proper chemistry indicating reactants and the products with molecular weight of both and calculation based on yield of the reaction.	

- To give justification of yield.

The case stands deferred.

Case No.	34 / NC/4/MEET/Aug/202526/9		
Case Status	Case Approved		
Party Name	RISHABH METALS & CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025		
HQ File Number	HQRNORM REVIW00006395AM25		
RA File Number	03AX04001198 AM24		
Licence No and Date	0311025488/17/07/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
STRENGTH RESIN (56% solid content)	300000 Kg	POLYACRYLAMIDE	1,68,000 kg. (Net to Net with accountability)
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	35 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00004641AM24
RA File Number	02AX04000241 AM24
Licence No and Date	0211004818/25/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta	

Chlorothio phenol in the export production description.

The case stands deferred.

Case No.	36 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00005099AM24
RA File Number	08AX04000869 AM24
Licence No and Date	0811009123/17/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export item: Optical Brightening Agent CI FlourescentBrightner 85 (OBA 872.84)(Active Component 80.63%)

Qty.: 128000 KILOGRAMS (Kg)

Import items:

S. No;	Item description	Qty. Recommended
1	Cyanuric Chloride	0.379 kg per kg of export
2	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.380 kg per kg of export
3	Aniline oil	0.184 kg per kg of export
4	Monoethanolamine	0.125 kg per kg of export

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	37 / NC/4/MEET/Aug/202526/9																
Case Status	Case Approved																
Party Name	KHYATI CHEMICALS PVT LTD																
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025																
HQ File Number	HQRNORM APPLY 00005100AM24																
RA File Number	08AX04000810 AM24																
Licence No and Date	0811009125/17/08/2023																
Norms Committee Decision:																	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:																	
Export item: Optical Brightening Agent CI FlourescentBrightner 85 (OBA 872.84) (Active Component 80.63%)																	
Qty.: 80000 Kg																	
Import items:																	
<table><tr><td>S. No;</td><td>Item description</td><td>Qty. Recommended</td></tr><tr><td>1</td><td>Cyanuric Chloride</td><td>0.379 kg per kg of export</td></tr><tr><td>2</td><td>4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID</td><td>0.380 kg per kg of export</td></tr><tr><td>3</td><td>Aniline oil</td><td>0.184 kg per kg of export</td></tr><tr><td>4</td><td>Monoethanolamine</td><td>0.125 kg per kg of export</td></tr></table>			S. No;	Item description	Qty. Recommended	1	Cyanuric Chloride	0.379 kg per kg of export	2	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.380 kg per kg of export	3	Aniline oil	0.184 kg per kg of export	4	Monoethanolamine	0.125 kg per kg of export
S. No;	Item description	Qty. Recommended															
1	Cyanuric Chloride	0.379 kg per kg of export															
2	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.380 kg per kg of export															
3	Aniline oil	0.184 kg per kg of export															
4	Monoethanolamine	0.125 kg per kg of export															
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP																	

Case No.	38 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00005148AM24

RA File Number	05AX04001432 AM24		
Licence No and Date	0511020497/21/08/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:			
Export Item Name: SELF ADHESIVE LABEL PAPER (220 MTS)((150-165GSM) (Using one side Coated paper)			
Qty.; 1400000 Sq. Mtr.			
Import item;			
S. No	Item Description	Qty. recommended	
1	GLASSINEPAPER (50-60GSM)	72.8 MT	
2	ONE SIDE COATEDPAPER)(70-80GSM))	48.16	
3	PE FILM((70-80 GSM)	42.0 MT	
4	HOT MELT ADHESIVE	26.88 MT	

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	39 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00005251AM24
RA File Number	02AX04000307 AM24
Licence No and Date	0211004991/25/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: To give composition of export item and to give Chemistry i.e. chemical reaction of reactants and the products	

indicating molecular weight of both reactants and the products with yield of the reaction.

- If only mixing is there, then to give reason for asking 1.28 kg of raw material/kg of export.
- Complete calculation of requirement of raw materials both imported and indigenous indicating net content and wastage.

The case stands deferred.

Case No.	40 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00005297AM24
RA File Number	02AX04000315 AM24
Licence No and Date	0211005011/29/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	41 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00005600AM24
RA File Number	03AX04002628 AM24
Licence No and Date	0311027036/12/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following	

- % yield not given
- Stoichiometric balance on molar basis to arrive at the qty of import item asked
- As per details given it seems that item of export is having 30 % active content as such copy of shipping bill indicating % active content of export

The case stands deferred.

Case No.	42 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00005817AM24
RA File Number	07AX04000949 AM24
Licence No and Date	0711009268/22/09/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents to explain the case. The case stands deferred.	

Case No.	43 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00006206AM24
RA File Number	02AX04000415 AM24
Licence No and Date	0211005269/12/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description. The case stands deferred.	

Case No.	44 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00006594AM24
RA File Number	02AX04000456 AM24
Licence No and Date	0211005376/02/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	45 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00006824AM24
RA File Number	07AX04001245 AM24
Licence No and Date	0711009696/13/11/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents to explain the case. The case stands deferred.	

Case No.	46 / NC/4/MEET/Aug/202526/9
----------	-----------------------------

Case Status	Case Rejected
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00007337AM24
RA File Number	03AX04004056 AM24
Licence No and Date	0311029278/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has not submitted the requisite information even after multiple reminders. Therefore, the committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	47 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00007406AM24
RA File Number	02AX04000541 AM24
Licence No and Date	0211005575/14/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To give composition of export item and to give Chemistry i.e. chemical reaction of reactants and the products indicating molecular weight of both reactants and the products with yield of the reaction. • If only mixing is there, then to give reason for asking 1.28 kg of raw material/kg of export. • Complete calculation of requirement of raw materials both imported and indigenous indicating net content and wastage. The case stands deferred.	

Case No.	48 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025

HQ File Number	HQRNORM APPLY 00007477AM24
RA File Number	03AX04004196 AM24
Licence No and Date	0311029487/20/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete chemical reaction with molecular and structural formula&mol weight along with % yield on molar basis. • % active content of export. The case stands deferred.	

Case No.	49 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00007756AM24
RA File Number	02AX04000577 AM24
Licence No and Date	0211005687/04/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	50 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00008204AM24

RA File Number	31AX04000297 AM24
Licence No and Date	3111003035/30/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	51 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	Glad International Exporters
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00008220AM24
RA File Number	32AX04000637 AM24
Licence No and Date	3211006244/30/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following • Manufacturing process indicating both imported and indigenous items to use in the process. • COA report from foreign supplier of import item and also export item. • To indicate indigenous items in 4 E table. The case stands deferred.	

Case No.	52 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00008238AM24
RA File Number	02AX04000643 AM24
Licence No and Date	0211005862/31/01/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description.

The case stands deferred.

Case No.	53 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BAYER CROPSOURCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM REVIW00001745AM26
RA File Number	03AX04005577 AM24
Licence No and Date	0311031737/05/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish catalogue and tech specification of import item no-06.	
The case stands deferred.	

Case No.	54 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00009248AM24
RA File Number	02AX04000765 AM24
Licence No and Date	0211006220/21/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
- To give composition of export item and to give Chemistry i.e. chemical reaction of reactants and the products indicating molecular weight of both reactants and the products with yield of the reaction. - If only mixing is there, then to give the correct ratio of indigenous items that should be more than one. - Complete calculation of requirement of raw materials both imported and indigenous indicating net content and wastage.	

The case stands deferred.

Case No.	55 / NC/4/MEET/Aug/202526/9			
Case Status	Case Approved			
Party Name	ASTEC LIFESCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025			
HQ File Number	HQRNORM APPLY 00000147AM25			
RA File Number	03AX04000034 AM25			
Licence No and Date	0311032891/08/04/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
METCONAZOLE TECH	1 Kg	1	Para ChloroBenzyl Chloride	0.938 Kg
		2	1,2-dimethoxyethane	0.120 Kg
		3	1,2,4- Triazole Sodium	0.400 Kg
		4	Trimethylsulfoxonium Bromide	0.930 Kg
		5	Methyl Cyclohexane	0.144 Kg
		6	N METHYL 2 PYRROLIDONE	1.241 Kg
		7	Dimethyl Adipate	1.047 Kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	56 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00000292AM25
RA File Number	02AX04000012 AM25
Licence No and Date	0211006387/17/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	57 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001095AM25
RA File Number	08AX04000241 AM25
Licence No and Date	0811011747/04/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	58 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001188AM25
RA File Number	03AX04000994 AM25
Licence No and	0311034454/07/06/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	59 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001247AM25
RA File Number	07AX04000395 AM25
Licence No and Date	0711011549/12/06/2024
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents to explain the case. The case stands deferred.	

Case No.	60 / NC/4/MEET/Aug/202526/9			
Case Status	Case Approved			
Party Name	MEGHMANI ORGANICS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025			
HQ File Number	HQRNORM APPLY 00001331AM25			
RA File Number	08AX04000394 AM25			
Licence No and Date	0811011839/14/06/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
FLONICAMID	1 Kg	1	AMINOACETONITRILE SULFATE	0.630 Kg

TECHNICAL		2	4-(TRIFLUOROMETHYL) NICOTINIC ACID	1.03 Kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	61 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001521AM25
RA File Number	03AX04001314 AM25
Licence No and Date	0311034865/24/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Export order from Foreign Buyer. • Bills of Entry. The case stands deferred.	

Case No.	62 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001618AM25
RA File Number	03AX04001523 AM25
Licence No and Date	0311035025/28/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	63 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001687AM25
RA File Number	03AX04001607 AM25
Licence No and Date	0311035132/02/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Export order from Foreign Buyer. • Bills of Entry. The case stands deferred.	

Case No.	64 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SRI KARMEEN IMPORT & EXPORT
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001724AM25
RA File Number	32AX04000227 AM25
Licence No and Date	3211007084/03/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	65 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred

Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001823AM25
RA File Number	03AX04001701 AM25
Licence No and Date	0311035299/09/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	66 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001837AM25
RA File Number	02AX04000213 AM25
Licence No and Date	0211006881/09/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	67 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001857AM25
RA File Number	52AX04000070 AM25

Licence No and Date	5211008838/10/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of Dept. of Biotechnology, the committee decided to ask the firm to furnish the clarification weather the quantity of export products in number of test or number of kits, for which input item requested. The case stands deferred.	

Case No.	68 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001868AM25
RA File Number	03AX04001687 AM25
Licence No and Date	0311035348/10/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the exact nett content of silver and graphite in export item. The case stands deferred.	

Case No.	69 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001903AM25
RA File Number	02AX04000227 AM25
Licence No and Date	0211006900/12/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description.	

The case stands deferred.

Case No.	70 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAA CHINNAMASTA CERAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001911AM25
RA File Number	02AX04000228 AM25
Licence No and Date	0211006903/12/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating stage wise wastage of raw materials (both imported and indigenous). • Composition of each export item and to fill all the indigenous materials in 4 E table. • Technical details of import items and justification for wastage claimed. The case stands deferred	

Case No.	71 / NC/4/MEET/Aug/202526/9			
Case Status	Case Approved			
Party Name	PRIMA CHEMICALS			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025			
HQ File Number	HQRNORM APPLY 00001933AM25			
RA File Number	08AX04000507 AM25			
Licence No and Date	0811012114/15/07/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows				
Export Item	Quantity	S. No	Import item	Quantity Recommended
SOLVENT RED 207	1 Kg	1	1 5 DICHLORO ANTHRAQUINONE	0.725 kg

		2	CYCLOHEXYLAMINE(???)	0.518 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	72 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001945AM25
RA File Number	03AX04001827 AM25
Licence No and Date	0311035522/16/07/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	73 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001948AM25
RA File Number	03AX04001863 AM25
Licence No and Date	0311035524/16/07/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	74 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001949AM25
RA File Number	52AX04000103 AM25
Licence No and Date	5211008945/16/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:

Export details			Import description	
Sl. No.	Export description	Qty. In Kg	Import description	Quantity recommended in Kg
1	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 250 GSM: 14,884.55 Kgs	23396.0	Sketch Paper / Drawing Paper 250 GSM	15,926.47
2	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 90 GSM: 24,076.38 Kgs	32002.0	Sketch Paper / Drawing Paper 90 GSM	25,761.73
3	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 200 GSM: 11,005.40 Kgs	16981.0	Sketch Paper / Drawing Paper 200 GSM	11,775.78
4	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 220 GSM: 5,368.43 Kgs	9014.0	Sketch Paper / Drawing Paper 220 GSM	5,744.22
5	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 200 GSM: 9,145.71 Kgs	13862.0	Sketch Paper / Drawing Paper 200 GSM	9,785.91
6	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 160 GSM: 24,329.48 Kgs	35777.0	Sketch Paper / Drawing Paper 160 GSM	26,032.54

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	75 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001987AM25
RA File Number	03AX04001898 AM25
Licence No and Date	0311035588/18/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	76 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00001993AM25
RA File Number	08AX04000562 AM25
Licence No and Date	0811012152/18/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	77 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025

HQ File Number	HQRNORM APPLY 00002003AM25
RA File Number	02AX04000237 AM25
Licence No and Date	0211006930/18/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following • Copy of CIB registration showing approved composition of export item. • Density of Export item. The case stands deferred.	

Case No.	78 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ISHAN DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002004AM25
RA File Number	08AX04000627 AM25
Licence No and Date	0811012161/18/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following • A balanced chemical reaction indicating molecular weight of reactants and the products with stepwise yield of the reaction. • Current production/consumption of inputs data duly certified by the chartered accountant. The case stands deferred.	

Case No.	79 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PRATISHTHAN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002119AM25
RA File Number	03AX04001772 AM25
Licence No and	0311035778/24/07/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following • To indicate in the process flow chart where the import item is used. • The application of import item CPET film in the export item indicating whether it is raw material/consumable item/captical goods etc., in manufacturing export item. • Calculation of requirement of import item in manufacturing the export item with justification of wastage of 40%. • To fill indigenous items in 4 E table. The case stands deferred	

Case No.	80 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ACTIVE CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002271AM25
RA File Number	09AX04000144 AM25
Licence No and Date	0911007678/02/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following • Manufacturing process indicating wastage of raw material. • Difference between import and export items and to enclose COA report of ACTIVATED CARBON PELLETS from foreign supplier and also COA report of export item. • To fill indigenous items in 4 E table. The case stands deferred	

Case No.	81 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	NIFTY LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002273AM25
RA File Number	09AX04000296 AM25

Licence No and Date	0911007680/02/08/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
(R)-1-PHENYLETHAN-1-AMINE PROPA-1,2-DIEN-1- YLPHOSPHONATEBULK DRUGS	1 Kg	ACETONE (RAW MATERIAL)	1.975 kg
		(R)-(+)-a-METHYL BENZYLAMINE 99% MIN (CAS NO: 3886-69-9)(RAW MATERIAL)	0.670 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	82 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	WACKER METROARK CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002276AM25
RA File Number	02AX04000273 AM25
Licence No and Date	0211007008/02/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
• % Solid content of each export item. • Details of indigenous inputs with qty for each export item. • Material balance for each export on sold content basis.	
The case stands deferred.	

Case No.	83 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025

and Date																			
HQ File Number	HQRNORM APPLY 00002336AM25																		
RA File Number	09AX04000344 AM25																		
Licence No and Date	0911007702/06/08/2024																		
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows: Export Item Name: Self Adhesive Paper (160 GSM +/- 10%) (Containing THERMAL Transfer Paper) Qty.: 1 Sq. mt Import Items: <table border="1"> <thead> <tr> <th>S.No.</th> <th>Item Description</th> <th>Quantity recommended</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Thermal Transfer Paper Various Grades -68GSM +/- 10%</td> <td>1.04 Sq. Mt/Sqmt of export item</td> </tr> <tr> <td>2.</td> <td>RELEASE BASE PAPER GLASSINE 60 GSM +/- 10%</td> <td>1.04 Sq. Mt/Sqmt of export item</td> </tr> <tr> <td>3.</td> <td>Hydrocarbon Resins</td> <td>0.01224 kg/Sqmt of export item</td> </tr> <tr> <td>4</td> <td>Thermoplastic Elastomer SIS</td> <td>0.00624 kg/Sqmt of export item</td> </tr> <tr> <td>5</td> <td>Rosin Ester Tackifying Resin / Komotac Resin</td> <td>0.00156 kg/Sqmt of export item</td> </tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the HBP.		S.No.	Item Description	Quantity recommended	1.	Thermal Transfer Paper Various Grades -68GSM +/- 10%	1.04 Sq. Mt/Sqmt of export item	2.	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10%	1.04 Sq. Mt/Sqmt of export item	3.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item	4	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item	5	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item
S.No.	Item Description	Quantity recommended																	
1.	Thermal Transfer Paper Various Grades -68GSM +/- 10%	1.04 Sq. Mt/Sqmt of export item																	
2.	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10%	1.04 Sq. Mt/Sqmt of export item																	
3.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item																	
4	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item																	
5	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item																	

Case No.	84 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002500AM25
RA File Number	02AX04000314 AM25
Licence No and Date	0211007081/13/08/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products.

After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation.

The case stands deferred.

Case No.	85 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002579AM25
RA File Number	08AX04000789 AM25
Licence No and Date	0811012430/20/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment from the technical authority. The case stands deferred.	

Case No.	86 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002595AM25
RA File Number	08AX04000806 AM25
Licence No and Date	0811012449/20/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment from the technical authority. The case stands deferred.	

Case No.	87 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002719AM25
RA File Number	09AX04000433 AM25
Licence No and Date	0911007818/27/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following • To clarify whether the item of export is Chromium trioxide or Chromic acid, as both the items are having different molecular weight. • To give COA report of Export item and also COA report of Import item, indicating % Cr2O3. • Calculation of requirement of raw materials for the manufacture of export item, indicating complete chemistry with molecular weights of each item. • Reason for importing both EMPTY STEEL DRUMS and Conical Steel Drums (218 Liters), and also pallets, therefore, to give justification with details. The case stands deferred.	

Case No.	88 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002746AM25
RA File Number	04AX04000486 AM25
Licence No and Date	0411008096/29/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows: Export item: POTASSIUM HEXAFLUORO PHOSPHATE (WHITE GRANULAR / POWDER) Qty.: 1 Kg	

Import item:		
S. No:	Item Description	Qty. recommended
1	HYDROFLUORIC ACID 70 PERCENT	1.461 Kg
2	POLYPHOSPHORIC ACID 115 PERCENT	0.540 Kg
3	POTASSIUM HYDROXIDE 90 PERCENT	1.193 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	89 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002845AM25
RA File Number	02AX04000351 AM25
Licence No and Date	0211007208/04/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description. The case stands deferred.	

Case No.	90 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002878AM25
RA File Number	03AX04002316 AM25
Licence No and	0311036912/05/09/2024

Date		
Norms Committee Decision:		
The committee considered the case as per the agendaand based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item: Flushed Pigment (Dispersed in Non-Aqueous Media for Printing Ink) White (38% +/-2% Pigment and 29% +/- 2% Solid Resin)		
Qty. 1 Kg		
Import item:		
S. No.	Description of Items	Qty per Kg
1	TITANIUM DIOXIDE	0.3800
2	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.4815
3	Methyl Oleate	0.0500
4	Soya Alkyd -T	0.0930
5	Coxi (Oil Retarder)	0.0060
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	91 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002889AM25
RA File Number	03AX04002294 AM25
Licence No and Date	0311036940/06/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment from the technical authority.	

The case stands deferred.

Case No.	92 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00002956AM25
RA File Number	03AX04002708 AM25
Licence No and Date	0311037034/10/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment from the technical authority. The case stands deferred.	

Case No.	93 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003063AM25
RA File Number	03AX04002843 AM25
Licence No and Date	0311037159/16/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	94 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved

Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003071AM25
RA File Number	03AX04002889 AM25
Licence No and Date	0311037172/16/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export item: NEWV POLY UV INKS MAGENTA (RED) (Pigment content 28.5 %, Solid Content 71 .5)

Qty.: 1 kg

Import Item;

S.n.	DISCREPTION OF Import items	QTY in kg.
1	PIGMENT RUBINE 57.1	0.28000
2	BUTYLATED HYDROXY TOULENE	0.00247
3	2,4-DIETHYL-9H-THIOXANTHEN-9-1 (DETX)	0.01855
4	EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00124
5	IRGACURE 907 (2-METHYL-1-(4-METHYLTHIOPHENYL)-2-MORPHOLINOPROPAN-1-ONE)	0.00971
6	LITHOSPERSE 7005 CS (Kaolin Clay)	0.01694
7	PHOTOINITIATOR 389-50155	0.00971
8	POLYESTER ACRYLATE	0.39988
9	POLYETHER ACRYLATE (MGA)	0.00776

10	SOLSPERSE 32000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00898
11	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00157
12	SPEEDCURE EDB (ETHYL-4 (DIMETHYLAMINO) BENZOATE) BENZOYL BENZOATE)	0.02845
13	SPEEDCURE PBZ (4-PHENYLBENZOPHENONE)	0.01138
14	THICKENING AGENT	0.00132
15	EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.20774

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	95 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003093AM25
RA File Number	07AX04000998 AM25
Licence No and Date	0711012335/17/09/2024
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents to explain the case. The case stands deferred.	

Case No.	96 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025

HQ File Number	HQRNORM APPLY 00003114AM25
RA File Number	02AX04000395 AM25
Licence No and Date	0211007303/17/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: - To give composition of export item and to give Chemistry i.e. chemical reaction of reactants and the products indicating molecular weight of both reactants and the products with yield of the reaction. - If only mixing is there, then to give reason for asking 1.28 kg of raw material/kg of export. - Complete calculation of requirement of raw materials both imported and indigenous indicating net content and wastage. The case stands deferred.	

Case No.	97 / NC/4/MEET/Aug/202526/9			
Case Status	Case Approved			
Party Name	VISWAAT CHEMICALS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025			
HQ File Number	HQRNORM APPLY 00003177AM25			
RA File Number	03AX04003024 AM25			
Licence No and Date	0311037268/19/09/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Qty	S. No	Import item	Qty. Recommended
VINOL REMF 100 (POLYETHYLENE GLYCOL (10) NONYL PHENOL) (NON VOLATAILE MATER SHOULD BE 99 %)	300 MT	1	NONYL PHENOL	100.9 MT
		2	ETHYLENE OXIDE	201 MT
		3	CATALYST (POTASSIUM HYDROXIDE FLAKES)	0.3 MT
		4	GLACIAL ACETIC ACID	0.3 MT
VINOL REMF 120 (POLYETHYLENE	300 MT	5	NONYL PHENOL	88.780 MT

GLYCOL (12) NONYL PHENOL) (NON VOLATAILE MATER SHOULD BE 99 %)		6	ETHYLENE OXIDE	213.620 MT
		7	CATALYST (POTASSIUM HYDROXIDE FLAKES)	0.3 MT
		8	GLACIAL ACETIC ACID	0.3 MT
VINOL REMF 150 (POLYETHYLENE GLYCOL (15) NONYL PHENOL) (NON VOLATAILE MATER SHOULD BE 99 %)	300 MT	9	NONYL PHENOL	75.750 MT
		10	ETHYLENE OXIDE	226.640 MT
		11	CATALYST (POTASSIUM HYDROXIDE FLAKES)	0.3 MT
		12	GLACIAL ACETIC ACID	0.3 MT
VICAMINE TA 20 (PEG 2 TALLOW AMINE) (NON VOLATAILE MATER SHOULD BE 99 %)	300 MT	13	TALLOW AMINE	74.240 MT
		14	ETHYLENE OXIDE	228.160 MT
		15	POTASSIUM HYDROXIDE	0.3 MT
		16	ACETIC ACID	0.300 MT
VICASPIN LUB 24 [POLY(ETHYLENE GLYCOL-CO-PROPYLENE GLYCOL) MONOBUTYL] (NON VOLATAILE MATER SHOULD BE 99 %)	300 MT	17	BUTANOL	15.300 MT
		18	PROPYLENE OXIDE	162.180 MT
		19	ETHYLENE OXIDE	127.910 MT
		20	CATALYST (POTASSIUM HYDROXIDE)	0.310 MT
		21	GLACIAL ACETIC ACID	0.310 MT
VICAEST PGC II (PEG 7 GLYCERYL	300 MT	22	PEG 7 GLYCERYL	204.930 MT

COCOATE) (NON VOLATAILE MATER SHOULD BE 99 %)		23	ECAT MS CATALYST	1.170 MT
		24	DISTILLED COCOFATTY ACID	100.430 MT
		25	TRIISOPROPANOL AMINE	2.470 MT
VISFLOW VW 435 [POLY CARBOXILIC ETHER (POLYMER OF HPEG 2400/HPEG 906 WITH ACRYLIC ACID)] (NON VOLATAILE MATER SHOULD BE 99 %)	300 MT	26	HPEG 2400 / HPEG 906 (POLY OXETHYLENE ETHER)	272.090 MT
		27	GLACIAL ACRYLIC ACID	30.910 MT
VISFLOW VS 390 [POLY-CARBOXILIC ETHER (POLYMER OF HPEG 2400/HPEG 906 WITH ACRYLIC ACID)] (NON VOLATAILE MATER SHOULD BE 99 %)	300 MT	28	HPEG 2400 / HPEG 906 (POLY OXETHYLENE ETHER)	272.70 MT
		29	GLACIAL ACRYLIC ACID	13.640 MT
		30	2-HYDROXY ETHYL ACRYLATE-95%	16.670 MT
VINOL BPAP 600 [POLYETHYLENE GLYCOL [06] BISPHENOL A] (NON VOLATAILE MATER SHOULD BE 99 %)	300 MT	31	BISPHENOL A	139.990 MT
		32	ETHYLENE OXIDE	162.410 MT
		33	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.3 MT
		34	GLACIAL ACETIC ACID	0.3 MT

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	98 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003179AM25
RA File Number	52AX04000183 AM25

Licence No and Date	5211009926/20/09/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad-hoc norms as follows:			
Export description	Qty	Import Description	Qty. recommended
Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000.00
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	99 / NC/4/MEET/Aug/202526/9										
Case Status	Case Approved										
Party Name	PIONEER STATIONERY PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025										
HQ File Number	HQRNORM APPLY 00003185AM25										
RA File Number	52AX04000182 AM25										
Licence No and Date	5211009931/20/09/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad-hoc norms as follows:											
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td>Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs</td><td>128807 Kg.</td><td>Sketch Paper / Drawing Paper 100 GSM</td><td>1,07,000.00</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000.00
Export description	Qty	Import Description	Qty. recommended								
Sketch Book / Drawing Book, Net content of Sketch paper / Drawing Paper of 100 GSM is 1,00,000 Kgs	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000.00								
RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Case No.	100 / NC/4/MEET/Aug/202526/9		
Case Status	Case Deferred		
Party Name	CROWN DECOR PRIVATE LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003468AM25
RA File Number	08AX04001080 AM25
Licence No and Date	0811012824/04/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	101 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003527AM25
RA File Number	03AX04003244 AM25
Licence No and Date	0311037732/08/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	102 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003546AM25
RA File Number	08AX04001058 AM25
Licence No and Date	0811012885/08/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and	

comment of technical authority.

The case stands deferred.

Case No.	103 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003552AM25
RA File Number	02AX04000447 AM25
Licence No and Date	0211007424/08/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Department of Chemicals and Petrochemicals, vide Office Memorandum No. PC-II-28/1/2021-PDC-CPC dated 26.06.2025, has communicated that the products "Motor Spirit" and its raw material "Naphtha" do not fall under its purview. Furthermore, the department currently lacks the technical expertise to undertake work related to these products. After detailed deliberation, the committee decided to request "Engineers India Ltd" to nominate a technical expert to form a sub-committee for the purpose of finalizing the norm fixation. The case stands deferred.	

Case No.	104 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HINDUSTAN UNILEVER LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003567AM25
RA File Number	03AX04002854 AM25
Licence No and Date	0311037082/09/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	105 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003570AM25
RA File Number	03AX04003275 AM25
Licence No and Date	0311037786/09/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	106 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003604AM25
RA File Number	05AX04002159 AM25
Licence No and Date	0511028255/11/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to transfer the case to Norms Committee-1 for norms fixation. The case stands deferred.	

Case No.	107 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025

HQ File Number	HQRNORM APPLY 00003616AM25
RA File Number	03AX04003482 AM25
Licence No and Date	0311037901/14/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • complete chemical reaction with molecular and structural formula & mol weight along with % yield on molar basis. • % solid content (% active content of export). The case stands deferred.	

Case No.	108 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003624AM25
RA File Number	10AX04000179 AM25
Licence No and Date	1011002703/14/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	109 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003628AM25
RA File Number	03AX04003303 AM25
Licence No and Date	0311037920/14/10/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- Export order from Foreign Buyer.
- Bills of Entry.

The case stands deferred.

Case No.	110 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	WATER PROOF CORPORATION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003647AM25
RA File Number	03AX04003194 AM25
Licence No and Date	0311037944/15/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and taking cue from approved norms for Advance Authorization No-0311016749, NC Meeting date-19.03.2025, the committee decided to approve the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
GUMMED PAPER IN ROLLS (GREEN VENEER TAPE-WACO BRAND) (Total Net Weight of Rolls of Gummed Paper rolls 673.01 MTS=10,27,500 Nos, Containing of 53 GSM Kraft Paper 500.00 MTS)	1027500 Nos.	53 gsm kraft paper	525 Mtr.

Note1: GSM of Import and export items should match with each other.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	111 / NC/4/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	S P TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003688AM25

RA File Number	03AX04003499 AM25		
Licence No and Date	0311038004/17/10/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and taking cue from approved norms for Advance Authorization No-3211005717 dated 20.10.2023, NC Meeting No-NC/4/MEET/Jun/202526/4 dated 27.06.2025, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
PRINTED OR COATED CERAMIC TABELWARE, MUGS, NET WEIGHT 400000 KGS. +/- 10 %	1250000 Nos.	NON-PRINTED OR NON-COATED CERAMIC TABELWARE, MUGS, NET WEIGHT 418000 KGS. +/- 10 %	1,30,625 Nos.
Note: - The size and quality of import and export mugs should be matched with each other.			
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.			

Case No.	112 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003690AM25
RA File Number	31AX04000237 AM25
Licence No and Date	3111003985/17/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
• Nett content of import item in export. • Copy of shipping bill.	
The case stands deferred.	

Case No.	113 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PLASTENE INDIA LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003696AM25
RA File Number	08AX04001165 AM25
Licence No and Date	0811012957/17/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	114 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003704AM25
RA File Number	04AX04000675 AM25
Licence No and Date	0411008411/17/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Photographs of Export item indicating end use of it and also weight in Kg terms. • Manufacturing process flow chart indicating step wise each import item to use. • Specification of import items with technical details & photographs and also its function in the export item. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The case stands deferred.	

Case No.	115 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VASUDHA CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003801AM25
RA File Number	03AX04003313 AM25

Licence No and Date	0311038181/22/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemical reaction with molecular and structural formula & mol weight along with % yield on molar basis. • No of moles of ethylene oxide used for each export product. The case stands deferred.	

Case No.	116 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003839AM25
RA File Number	52AX04000228 AM25
Licence No and Date	5211010460/24/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	117 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00003849AM25
RA File Number	52AX04000222 AM25
Licence No and Date	5211010466/24/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and subsequently decided to refer it to the Department of	

Biotechnology for their evaluation and comments.

The case stands deferred.

Case No.	118 / NC/4/MEET/Aug/202526/9																
Case Status	Case Approved																
Party Name	MEGHMANI ORGANICS LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025																
HQ File Number	HQRNORM APPLY 00003936AM25																
RA File Number	08AX04001297 AM25																
Licence No and Date	0811013098/29/10/2024																
Norms Committee Decision:																	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:																	
<table><tr><th>Export Item</th><th>Quantity</th><th>S. No</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="2">FLONICAMID 50% WG</td><td rowspan="2">1 Kg</td><td>1</td><td>AMINOACETONITRILE SULFATE</td><td>0.318 Kg</td></tr><tr><td>2</td><td>4-(TRIFLUOROMETHYL) NICOTINIC ACID</td><td>0.520 Kg</td></tr></table>					Export Item	Quantity	S. No	Import item	Quantity Recommended	FLONICAMID 50% WG	1 Kg	1	AMINOACETONITRILE SULFATE	0.318 Kg	2	4-(TRIFLUOROMETHYL) NICOTINIC ACID	0.520 Kg
Export Item	Quantity	S. No	Import item	Quantity Recommended													
FLONICAMID 50% WG	1 Kg	1	AMINOACETONITRILE SULFATE	0.318 Kg													
		2	4-(TRIFLUOROMETHYL) NICOTINIC ACID	0.520 Kg													
RA may take necessary action subject to compliance with other usual conditions of the HBP																	

Case No.	119 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00004730AM25
RA File Number	03AX04004585 AM25
Licence No and Date	0311039567/12/12/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and	

comment of technical authority.

The case stands deferred.

Case No.	120 / NC/4/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 9 and 04/09/2025
HQ File Number	HQRNORM APPLY 00004845AM25
RA File Number	03AX04004681 AM25
Licence No and Date	0311039716/17/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

MINUTES OF THE MANUAL CASES

NC/4/MEET/Aug/202526/9 dated 04.09.2025.

The Norms Committee-4 meeting was held on 04.09.2025 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT. In accordance with Para 4.25 and Para 4.06(vii) of the Handbook of Procedures (HBP), the Committee reviewed applications for ad-hoc norms with the objective of fix new Standard Input Output Norms (SIONs) and examine certain existing SIONs for revision. After detailed deliberations and examination of the available comparative data, and based on the recommendations of the technical authority, the Committee decided to recommend for amendments to **certain existing SIONs, and fixation of new SIONs** as listed below:

Revision/Modification in Existing SION's

K18	Coated Paper Board	1 kg	1		Base Paper Board of relevant GSM	1.04 kg/kg content in export product.
-----	--------------------	------	---	--	---	--

K34	Glass Fibre Fabric	1 kg	1		Glass Fibre Yarn or Roving	1.0364 kg
			2		Poly Vinyl Alcohol	0.001 kg

K58	Playing Cards Plastic Coated	1 Kg	1		Cardboard/Art Card Coated other than ivory Board (GSM 135-350) only relevant item of relevant GSM used in the export shall be allowed for import	1.10 kg/kg content in export product
			2		(a) Ketonic Resin (b) Silicon Fluid OR 2. Water Based Coatings	Upto 6% by weight of cardboard Up to 2% by weight of cardboard Up to 8% by weight of cardboard
			3		Printing Ink	Upto 2% by weight of cardboard.
			4		Graphic Art Film/ P.S. Offset Plates / Offset Rubber Blankets / Stamping Foil	Upto 3% of the FOB value

K65	Boxes/Cartons made out of Paper Board/ Metalised Polyester Laminated Board/Corrugated cardboard/Laminated Board/Kraft Paper- Printed or Unprinted, Laminated or Unlaminated coated or uncoated varnished or unvarnished	1 kg.	1		Kraft Paper/ Paper Board/ Kraft Liner/ Liner Board/White Board Coated/ Art Board coated/Paper Board / Metalised Polyester Laminated Board of relevant GSM	1.05 kg/kg content in the export product
			2		Vegetable Perchment Paper	1.05 Kg/Kg content in the export product.
			3		Polyester Film of relevant thickness (if laminated)	1.05 kg/kg lamination of polyester film
			4		Relevant Liner Material (Aluminium Foil/ L.W.C.) Paper of relevant GSM	1.05 Kg/Kg content in the export product
			5		Relevant HDPE/LDPE/LLDPE Granules (if Plastic Coated)	1.05 kg/kg content in the export product
			6		Varnish (Paper Grade)	0.014 kg
			7		Printing Ink (if printed)	1% of FOB value of export
Note: Item No. 2 to will be allowed only if these are used in making export item and are reflected in the export description						

K117	Mechanical Glazed Paper made of Chromo/ Glassein/ Poster Paper	1 kg	1		Paper of Relevant Grade and GSM	1.04 kg/kg content in the export product.
			2		LDPE	1.02 kg/kg content in the export product.

A1569	Single/ Multi Colour Printed Books with/ without Soft/ Hard, PVC/ BOPP Laminated Jacket Cover	1 kg	1		Printing Paper Coated/ Uncoated of the range of 50-150 GSM	
				a)	If Multi-coloured	1.12 kg/kg content in the export product.
				b)	If Single Coloured	1.10 kg/kg content in the export product.
			2		Paper Board/ Card Board Coated/ Uncoated	1.10 kg/kg content in the export product.
			3		Relevant Printing Ink	10 gms (value limited to 2% of FOB value of export)
			4		Graphic Art Film/	Limited to

					Lithographic Film Plate/ Stamping Foils	3% of FOB value of export.
			5		Binding Material: -	
				a)	Gum / Glue	1 kg for 100 kgs of paper used
				b)	Binding Cloth / PVC Coated Binding Paper / PVC Leather Cloth	1.05 kg/kg content in export product
			6		PVC Sheets/ BOPP Film (to be allowed only when the export product is with PVC/ BOPP Jacket/ Lamination)	1.05 kg/kg content in export product.
			7		Binding Board of relevant GSM	1.05 kg/kg content in export product.

Note: 1.The exporters can declare the actual quantity of coated and uncoated paper used in the export product in the shipping bills or **in GST invoice** and accordingly claim import entitlements as per the SION.

Note: 2. In the case of assorted and mixed consignments where both coated and uncoated paper have been used in the exported product, exporter shall declare the consignment as mixed / assorted consignment having used both coated and uncoated paper and can claim entitlements for coated paper not exceeding 50% of their total import quantity entitlements as per the SION without maintaining any separate accountability. The rest they can import uncoated paper.

A1576	Postal/ Non-Postal Stationeries such as various type and size of	1 kg	1		Writing/ Printing Paper	1.04 kg
-------	--	------	---	--	-------------------------	----------------

	Plain/Printed Envelopes, Window/Airmail Envelopes/ Canvas Coated Products		2		Glue for paper	0.01 kg
--	---	--	---	--	----------------	---------

A1579	Ruled/ Un-ruled/ Printed with Soft/ Hard Cover with or without PVC/ BOPP jacket/ Laminated Stationery items like Exercise Book/ Diary/ Notebook/ Register/ Writing Pad/ Drawing Book/ Ruled paper sheets cut to various sizes	1 kg	1		Writing/Printing paper of GSM (50-150)	1.07 kg/kg content in export product.
			2		Relevant Printing Ink	1.0 gm
			3		Graphic Art Film/ Lithographic Film Plate	Upto 2% of FOB value of export.
			4		Binding material:	
				a)	Gum / Glue	1 kg per 100 kgs of paper used.
				b)	PVC Leather backed/ unbacked/ Metal wire coated/ uncoated	1.05 kg/ kg content in export product.
			5		PVC/ BOPP Film (to be allowed only when the export product is with PVC/ BOPP jacket/ Lamination)	1.05 kg/kg content in export product.
			6		Paper Board of relevant GSM	1.05 kg/kg content in export product.

			7		Plasticiser Paper of relevant GSM	1.05 kg/kg content in export product.
Note: 1. The exporters can declare the actual quantity of coated and uncoated paper used in the shipping bills or in GST invoice and accordingly claim import entitlements as per the SION. Note: 2. In the case of assorted and mixed consignments where both coated and uncoated paper have been used in the exported product, exporter shall declare the consignment as mixed / assorted consignment having used both coated and uncoated paper and can claim entitlements for coated paper not exceeding 20% of their total import quantity entitlements as per the SION without maintaining any separate accountability. The rest they can import uncoated paper. Note: 3. Against the export of Ruled Sheets cut to various Sizes, import of items at Sl.No. 4 to 7 will not be permitted.						

A1766	Perfumed Agarbatti of Relevant sizes (8" or 9")	1 Nos.	1		Unperfumed Raw Agarbatti of Relevant Size (8" or 9")	1.02 Nos.
-------	--	---------------	----------	--	---	------------------

A1806	Industrial/Automotive Lubricants	1 kg	1		Base Mineral Oil (Industrial grade)	1.01 kg/kg content in the export product
			2		Lube Oil Additives (of Relevant Grade)	1.01kg/kg content in the export product

New Standard Input Output Norms (SION's)

A3695	PIGMENT	1 Kg	1		2 B ACID	0.415 kg
-------	---------	------	---	--	----------	----------

	YELLOW PGR (PIGMENT YELLOW 191)		2		3-SULPHO 1 - PHENYL 3-METHYL 5- PYRAZOLONE	0.491 kg
			3		CAUSTIC SODA FLAKES	0.317 kg.
			4		SODIUMNITRITE	0.136 kg.

A3696	Self-Adhesive Paper (160 GSM +/- 10%) Using Thermal paper of relevant GSM	1 Sqm	1		THERMAL PAPER- VARIOUS GRADES-70GSM +/- 10% -	1.04 Sq. Mt /Sqmt of export item
			2		RELEASE BASE PAPER GLASSINE 60 GSM +/- 10% VARIOUSE COLOURS	1.04 Sq. Mt /Sqmt of export item
			3		Hydrocarbon Resins	0.01224 kg /Sqmt of export item
			4		Thermoplastic Elastomer SIS	0.00624 kg /Sqmt of export item
			5		Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg /Sqmt of export item

Revised General Notes for All Export Products Group

The Norms Committee-4 meeting was held on 04.09.2025 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT. The committee noted that Policy Cell-4 has forwarded an email regarding the clarification on the eligibility of importing Gold Potassium Cyanide (GPC) as Miscellaneous Chemicals under Advance Authorisation issued under SION Category (SION-M2) against the export of Silver Jewel.

In accordance with Para 4.25 and Para 4.06(vii) of the Handbook of Procedures (HBP), the Committee

examined the case and, after detailed deliberations on the term “Miscellaneous Chemicals” mentioned at para 08 (point no. 3) of the General Notes for All Export Products, concluded that “Miscellaneous Chemicals” are applicable only to Rubber Products. Accordingly, the same needs to be rectified.

After detailed deliberations and based on the recommendations of the technical authority, the Committee decided the following amendments in para-8 of the General Note for All Export Products Group as under:

From

2.	Rubber Chemicals	Up to 7% of the FOB value of exports. However, in the case of Break Diaphragms for Automobiles, up to 5% of the FOB value of the export.
3.	Misc. Chemicals	Up to 5% of the FOB value of exports, except for the following: - Break Diaphragms for Automobiles, Bicycle Tyres, Transmission Rubber Belting, Rubber pads, Rubber Polished Brakes and Synthetic Rubber Sheets - up to 2% of FOB value of exports.

To

2.	Rubber Chemicals*	Up to 7% of the FOB value of exports. However, in the case of Break Diaphragms for Automobiles, up to 5% of the FOB value of the export.
3.	Misc. Chemicals*	Up to 5% of the FOB value of exports, except for the following: - Break Diaphragms for Automobiles, Bicycle Tyres, Transmission Rubber Belting, Rubber pads, Rubber Polished Brakes and Synthetic Rubber Sheets - up to 2% of FOB value of exports.
Note*: - This provision applies exclusively to products and articles manufactured with natural and/or synthetic rubber as their principal raw material.		
